

(b) if so, whether this principle will be applied in the case of (i) the various new All India and Central Services, the Indian Service of Engineers, Indian Forest Service, Indian Medical and Health Service, Central Information Service, Indian Economic Service and Indian Statistical Service; and (ii) the various public undertakings set up so far?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) Reservation for Scheduled Castes and Tribes in a Service is not made against the total strength of that Service. The reservation both at the initial constitution and at the maintenance stage will depend on the method of recruitment to the Service.

(b) In so far as the I.A.S. and I.P.S. are concerned reservation for Scheduled Castes and Scheduled Tribes is made only in the vacancies that are filled annually through the Combined Competitive Examination in accordance with the orders issued by Government from time to time. The same procedure will be followed in respect of the various new All India Services, viz., the Indian Service of Engineers, Indian Forest Service, Indian Medical and Health Service. As regards the Central Information Service, no reservation for Scheduled Castes and Scheduled Tribes candidates was made at the initial constitution of the Service. Direct recruitment to the Service at its maintenance stage will be subject to the orders regarding reservation for those communities. In the Indian Statistical Service and the Indian Economic Service, the question whether any reservation for Scheduled Castes and Scheduled Tribes can be made at the initial constitution of the two Services is under examination. There will no doubt be reservation for persons belonging to those communities at the maintenance stage in accordance with the orders on the subject.

Orders issued by the Government of India for reservation of appointments or posts in favour of Sche-

duled Castes and Scheduled Tribes do not *ipso facto* apply to public sector undertakings. They have, however, been advised to follow these orders.

Indian Economic and Statistical Services

1917. { Shri N. R. Laskar:
Shri Ram Sewak:
Shri Naval Prabhakar:
Shri Dhuleshwar Meena:
Shri Ratan Lal:
Shri S. C. Samanta:
Shri Swell:
Shri P. L. Barupal:
Shri Pratap Singh:
Shri M. G. Thengondar:
Shri Shiv Charan Gupta:

Will the Minister of Home Affairs be pleased to state:

(a) the sanctioned strength for the initial constitution of the Indian Economic and Statistical Services in various grades;

(b) the number of persons who have been enrolled so far;

(c) the reserved quota for the Scheduled Castes and Tribes in each grade; and

(d) the number of Scheduled Caste and Scheduled Tribe candidates who have been appointed;

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) and (b). The number of posts included in and the number of persons selected for appointment to the various grades of the two Services at the initial Constitution are as follows:

Name of the service.	No. of posts included in the various grades of the services	No. of persons selected for appointment to the various grades of the service.
Indian Economic Service .	325	277
Indian Statistical Service .	185	176

(c) The question whether any reservation for Scheduled Castes and Scheduled Tribes can be made at the initial constitution of the two Services is under examination.

(d) Appointments to the two Services have yet to be made.

Hindi Teachers in Mysore

1918. **Shri D. C. Sharma:** Will the Minister of **Education** be pleased to state:

(a) whether the Mysore Government have approached the Union Government for help to recruit 4,000 Hindi teachers for middle schools and 2,000 for high schools in the State; and

(b) if so, the reaction of the Central Government thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Not so far, Sir.

(b) Does not arise.

Report on Silchar Firing

1919. **Shrimati Jyotsna Chanda:** Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 2397 on the 6th September, 1962 and state:

(a) whether the report of the Enquiry Commission regarding Silchar firing in May, 1961 has been made public; and

(b) if not, when it is likely to be made public.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) and (b). The report is still under the consideration of the Assam Government and has not yet been made public.

Theft of Justice Das's Brief Case

— { **Shri Daji:**
— { **Shri Prabhat Kar:**
— { **Shri Kapur Singh:**
— { **Shri S. M. Banerjee:**

1920. { **Shri Warrior:**
— { **Shri Prakash Vir Shastri:**
— { **Shri Himmatsinhji:**
— { **Shri Krishnapal Singh:**
— { **Shri N. Sreekantan Nair:**
— { **Shri Hari Vishnu Kamath:**
— { **Shri Jashvant Mehta:**
— { **Shri P. H. Bheel:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the brief case and papers relating to the enquiry against Shri Kairon, Chief Minister of Punjab, in custody of Justice Shri Das, were lost when he was on his way to Delhi; and

(b) if so, the particulars thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) and (b). A brief case containing certain copies of papers relating to the enquiry against Shri Kairon, which had been sent to Shri Das, were lost while Shri Das was coming to Delhi on 19th November, 1963. All the papers were however found in the brake van of a train later the same night.

Recruitment of Clerks

1921. { **Shri Umanath:**
— { **Shri S. M. Banerjee:**

Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of Clerks Grade Examination held from the beginning of 1958 upto date;

(b) the number of clerks recruited as a result of each examination;

(c) whether these Lower Division Clerks were appointed temporarily or substantively; and

(d) the number of Lower Division Clerks in the Central Secretariat Cle-